

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 210 OF 2016 &
IA NO. 450 OF 2016**

Dated: 20th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Chhattisgarh State power Distribution Co. Ltd. Appellant (s)
Vs.
Central Electricity Regulatory Commission & Ors. Respondent (s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.1

Ms. Divya Chaturvedi for R.2 & 3

ORDER

Admit. Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No.1 and Ms. Divya Chaturvedi takes notice on behalf of Respondent Nos.2 & 3 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 08.03.2017. Dasti, in addition, is permitted.

List the matter on **08.03.2017**. In the meantime, learned counsel for the respondents may file reply on or before 18.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 02.02.2017 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member
ts/dk**

**(Justice Ranjana P. Desai)
Chairperson**